

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT. 1615/00]

(ii) (a) Thirteenth Annual Report and Accounts of the Consultancy Development Centre, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report [Placed in Library. See No. LT. 1194/00]

I. Notifications of the Ministry of Consumer Affairs and Public Distribution

II. Reports 1995 to 1997 of the Development Council for Sugar Industry and related papers

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR): Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following notifications of the Ministry of Consumer Affairs & Public Distribution (Department of Sugar & Edible Oils), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 :—

- I. (i) G.S.R. 832(E) dated 29.12.1999 publishing the Order bringing importers of sugar within the purview of Sugar Central Order, 1966 at par with domestic producers of sugar to restrict or regulate sale etc of sugar: [Placed in Library. See No. LT. 1360/00]
- (ii) G.S.R. 135 (E) dated 17.2.2000 publishing the Levy Sugar Supply (Control) Amendment Order 2000.
- (iii) G.S.R. 136 (E) dated 17.2.2000 publishing the Order on fixation of controlled price of sugar for PDS.
- (iv) G.S.R. 137 (E) dated 17.2.2000 publishing the Order imposing levy obligation of 30% on importers of sugar.
- (v) G.S.R. 138 (E) dated 17.2.2000 publishing the Imported Sugar (Price Fixation) Order, 2000. [Placed in Library for (ii) to (v) See No. LT. 1438/00]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(a) Annual Reports of the Development Council for Sugar Industry, for the years 1995-96 and 1996-97.

(b) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT. 1581/00]

(b) A copy of the Ministry of Consumer Affairs and Public Distribution (Department of Sugar and Edible Oils) Notification G.S.R. 35 (E) dated 12.1.2000 publishing the corrigendum to Hindi version of the Notification G.S.R. 832 (E) dated 29.12.1999. [Placed in Library. See No. LT. 1360/00]

MR. CHAIRMAN: Shri Shanmugam.

SHRI MD. SALIM (West Bengal): Mr. Chairman, Sir, before the Health and Family Welfare Minister lays the paper on the Table, I would like to draw your attention to item (iii) at serial no. 3, in today's List of Business. You will find that these are notifications dated 5.3.98, 6.5.98, etc. All these notifications regarding Drugs and Cosmetics Rules, and secondly, Prevention of Food Adulteration Act are being laid now. I would like to know why there is so much delay? Because the CAG has pointed out this fact about the Ministry earlier also. A separate set of notifications has been issued to facilitate profit and some other gains for some companies. So, particularly, in this respect, I would like to know the reason for this delay from the hon. Minister, before he lays the paper on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): About this delay, Sir, I will let the hon. Member know in due course. I will let you know about this today.

MR. CHAIRMAN: You give the statement so that it can be laid.

I. Various Notifications of the Ministry of Health and Family Welfare

II. Report and Accounts (1998-99) of the various Health Institutes of India and related papers

SHRI N.T. SHANMUGAM: Sir, I lay on the Table:-